

Annexure 3														
Name of the Corporate Debtor: Blu-Smart Charge Private Limited														
Date of commencement of CIRP: 16-01-2026														
List of Creditors as on: 11-05-2026														
List of Secured Financial Creditors (other than Financial Creditors belonging to any class of Creditors)														
(Amount in INR)														
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted										Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted	Amount of claim under verification	
1	Catalyst Trusteeship Limited ("Debenture Trustee") for and on behalf of responsibility Asia Climate Fund Pool, S.A.r.l ("Debenture Holders") [ISIN: INE080E07025]	29-01-2026	1,46,35,45,652.00	1,46,35,23,213	Secured Financial Creditor	The claim is secured by way of hypothecation created pursuant to a Deed of Hypothecation dated 7 December 2023, executed by the Corporate Debtor in favour of the Debenture Trustee, as amended by an Amendment Deed dated 16 January 2024. Pursuant thereto, the Corporate Debtor has created the following security interests in favour of the Financial Creditor (acting through the Debenture Trustee): (A) A first-ranking, exclusive, continuing and irrevocable charge over identified assets of the Corporate Debtor, including: (i) the Subscription Account bearing Bank Account No. 058605005173, together with all present and future monies credited thereto, including INR 124.50 crore infused by the Debenture Holders and INR 53.30 crore infused by the Sponsor (Blu-Smart Mobility Limited), all further deposits, investments made therefrom and returns thereon. (ii) the Debt Service Reserve Account (DSRA) maintained in the form of fixed deposits equivalent to debenture outstandings due on the immediately succeeding due date; and (iii) the identified EV Charging Hubs established from the debenture proceeds, including all related current assets, movable properties and movable fixed assets. (B) A first-ranking, pari passu, continuing and irrevocable charge over all present and future rights, titles, interests, benefits, claims and demands in respect of the Designated Account bearing Bank Account No. 058605002912, including all monies held or accruing thereto, sub-accounts, investments, securities and all assets representing such amounts, whether existing or acquired in future. The debenture obligations are further supported by corporate guarantees dated 7 December 2023 (as amended on 16 January 2024) executed by Blu-Smart Fleet Private Limited and Blu-Smart Mobility Limited (formerly Blu-Smart Mobility Private Limited) in favour of the Debenture Trustee, whereby the guarantors have guaranteed the obligations of the Corporate Debtor as primary obligors.	1,46,35,45,652.00	No	97.03%	-	-	22,439.00	-	Claim has been provisionally admitted.
<b>Total</b>			<b>1,46,35,45,652.00</b>	<b>1,46,35,23,213.00</b>		-	<b>1,46,35,45,652.00</b>		<b>97.03%</b>	-	-	<b>22,439.00</b>	-	
<b>Note: THE CREDITORS ARE HEREBY INFORMED THAT:</b>														
1. In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the														
2. The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.														
3. It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.														
4. The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.														
5. It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (cirp.bcp@npvmsolvency.in), to follow-up on their claim for quick actions.														